

any head was. These funds allocated for JRY, SRY and Indira Housing Scheme are being misused. I would like to urge upon the Government to ensure that these funds are spent after consulting the local public representative.

[English]

MR. DEPUTY-SPEAKER : Please let him speak now.

SHRI SHIVANAND H. KOUJALGI (Belgaum) : The Government of India in the Ministry of Surface Transport, has sanctioned construction of a road leading to Kittur Channamma Samadhi at Bailhingal in Belgaum District of Karnataka, under CRF Fund. Though the Government of India in the Ministry of Surface Transport, has sanctioned it, the Government of Karnataka has not yet started the construction of the road. This is one of the important roads leading to Kittur Channamma Samadhi, who fought against the British. The road requires immediate repair as it is damaged. Hence, through you, I request that the Ministry of Surface Transport be directed to take up the construction of the road immediately...*(Interruptions)*

MR. DEPUTY-SPEAKER : You are reading something.

[Translation]

JUSTICE GUMAN MAL LODHA (Pali) : Mr. Deputy Speaker Sir, I would like to draw the attention of the value House to a very important issue of National importance. Some days back, a programme called "Ram Ke nam par" was telecast...*(Interruptions)*. The whole country viewed this programme...*(Interruptions)*

[English]

SHRI G.M. BANATWALLA : This serial has exposed them...*(Interruptions)* It is this exposure that they are talking of.

[Translation]

JUSTICE GUMAN MAL LODHA : Mr. Deputy Speaker, Sir, through this programme an attempt has been made to cause animosity between various castes and this has also possessed a grave threat to our national unity and integrity.

13.00 hrs.

Lord Rama is severed at national and international level...*(Interruptions)* I would like to say that when a writ petition was filed against Koran in the Calcutta High Court, an Advocate General was sent from here and it was stated that if the spirit of any religion is heard then the High Court should hear the case following which the case was closed. 'The Satanic Verus' a book by Rushdie was confiscated. This documentary called "Ram Ke Nam par" which is causing bitterness in the country should be confiscated by the Government of India. I would like to know from the hon. Minister of

Home Affairs that if the Mumbai High Court has given any verdict then would you attempt to bring peace in the country by filing a writ petition against the verdict...*(Interruptions)* This documentary called 'Ram Ke Nam par' should be banned and confiscated ...*(Interruptions)*

[English]

SHRI G.M. BANATWALLA : This documentary has totally exposed this political party...*(Interruptions)* It is necessary that they should be exposed...*(Interruptions)* On the one hand they forget about the demolition of Babri masjid and on the other hand they want others not to expose them...*(Interruptions)* The documentary was shown after proper court order...*(Interruptions)* Therefore, Doordarshan was totally right in telecasting this documentary.

SHRI N.K. PREMCHANDRAN : Mr. Deputy-Speaker, Sir, I would like to raise a very important matter regarding the State of Kerala...*(Interruptions)* The State of Kerala is facing a severe power crisis...*(Interruptions)*

MR. DEPUTY-SPEAKER : The House stands adjourned to meet at 2 p.m.

13.02 hrs.

*The Lok Sabha then adjourned for Lunch till
Fourteen of the Clock.*

[English]

14.06 hrs.

*The Lok Sabha re-assembled after Lunch at six
minutes past fourteen of the Clock.*

[Mr. Deputy-Speaker in the Chair]

MATTERS UNDER RULE 377

- (i) **Need to Evolve a Mechanism to Avoid Default in Payment of dues by Participating States in Sardar Sarovar Project**

SHRI KASHI RAM RANA (Surat) : As decided by Narmada Water Disputes Tribunal, participating States have to pay their shares on the Sardar Sarovar Project in the ratio of benefits accruing to them. However, at the end of March, 1996, Madhya Pradesh, Maharashtra and Rajasthan have to pay the outstanding dues of Rs. 421.03 crore, Rs. 47.91 crore and Rs. 130.89 crore respectively. Participating States have raised disputes regarding share of Rockill dykes and link channels and expenditure on rehabilitation and resettlement of oustees. Total disputed amount is Rs. 92.68 crore. As such, the total undisputed share due at the end of March, 1996 is Rs. 507.15 crore, of which shares due